

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
OA 281/99

Tuesday the 9th day of March 1999.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

1. James A. George
Station Master
Southern Railway
Railway Station
Chengannur.
2. C.Jayaraj
Station Master
Southern Railway
Railway Station
Mulankunnathukavu
Trichur.
3. A.S.Natarajan
Station Master
Southern Railway
Railway Station
Thrissur.
4. C.R.Gopinathan
Station Master
Southern Railway
Railway Station
Irinjalakuda.
5. K.R.Chandra Mohan Pillai
Station Master
Southern Railway
Railway Station
Thuravoor, Alleppey.
6. G.Swaran Nampoodiri
Station Master
Southern Railway
Sasthamkottai.

...Applicants.

(By advocate Mr T.C.Govindaswamy)

Versus

1. Union of India, represented by
The General Manager
Southern Railway
Headquarters Office
Park Town P.O.
Madras-3.
2. The Divisional Railway Manager
Southern Railway
Madurai Division
Madurai.
3. Chief Personnel Officer
Southern Railway
Headquarters Office
Park Town P.O.
Madras - 3.
4. The Divisional Railway Manager
Southern Railway
Trivandrum Division
Trivandrum-14.

...Respondents.

(By advocate Mrs Sumathi Dandapani)

The application having been heard on 9th March 1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

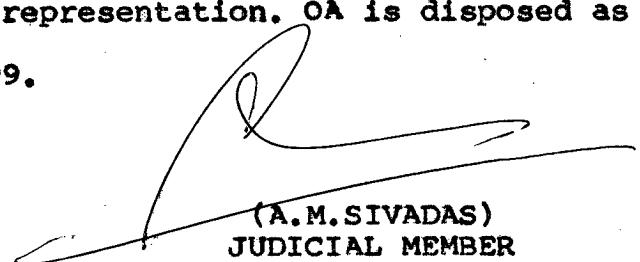
Applicants seek to declare that they are entitled to be considered for transfer and appointment in the Trivandrum Division of Southern Railway in preference to persons who had registered for such inter-divisional transfer and appointment later than the applicants and a direction to the respondents to consider the applicants for permanent transfer and appointment in the Trivandrum Divisional cadre of Station Masters forthwith, with the benefit of seniority from the date on which their juniors in the order of priority joined Trivandrum Division.

2. When the OA was taken up, learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a joint representation to the third respondent and to direct the third respondent to consider the same and pass appropriate orders and also to direct the respondents to maintain status quo till the disposal of the representation. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicants are permitted to submit a joint representation to the third respondent within one week from today. If such a representation is received, the third respondent shall consider the same and pass appropriate orders within three months from the date of the receipt of the representation.

Status quo as regards continuance of the applicants in Trivandrum Division of Southern Railway shall be maintained till the disposal of the representation. OA is disposed as above.

Dated 9th March 1999.


(A.M.SIVADAS)
JUDICIAL MEMBER